

Virender Kumar Goel
Vs.
Prachin Gaur & Anr.

DR No.77/20

New No.

27.07.2020

E-file is received by way of assignment by the Ld. Senior Civil Judge by sending e-mail dated 27.07.2020. It be checked and registered.

Present: None.

In view of order bearing no. 24/DHC/2020 dated 13.07.2020 passed by the Hon'ble High Court of Delhi, only urgent matters are to be taken up due to the Covid-19 pandemic. As such, since the present matter is not an urgent case, it is adjourned to 03.12.2020.

The petitioner is directed to file hardcopy of the DR petition and accompanying documents within four weeks from today.

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SHIRISH AGGARWAL
Date: 2020.07.27
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(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
27.07.2020

E. No.43/19

New No.367/19

27.07.2020

File is taken up today for hearing by way of video conferencing on account of lockdown due to Covid-19 in view of order bearing no. 24/DHC/2020 dated 13.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

No one has appeared through video conferencing.

As such, matter is adjourned for purpose fixed to 03.12.2020.

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Date: 2020.07.27

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(Shirish Aggarwal)

ARC-1, Central District

Tis Hazari Courts, Delhi

27.07.2020

Feroz Ahmed

Vs.

Dalip Kumar and Bansi Lal

Ex. No.7/20

New No.710/20

27.07.2020

File is taken up today for hearing by way of video conferencing on account of lockdown due to Covid-19 in view of order bearing no. 24/DHC/2020 dated 13.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Record is perused.

Nazir is directed to file his report on 10.08.2020.

Ahlmad is directed to provide the details required for joining of the court proceedings through video conference on the next date of hearing, to the Ld. Counsel for the decree holder.

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ARC-1, Central District
Tis Hazari Courts, Delhi

27.07.2020

Feroz Ahmed

Vs.

Naresh Kumar Mongha

Ex. No.6/20

New No.711/20

27.07.2020

File is taken up today for hearing by way of video conferencing on account of lockdown due to Covid-19 in view of order bearing no. 24/DHC/2020 dated 13.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Ld. Counsel for the decree holder.

Record is perused.

Nazir is directed to file his report on 10.08.2020.

Ahlmad is directed to provide the details required for joining of the court proceedings through video conference on the next date of hearing, to the Ld. Counsel for the decree holder.

**SHIRISH
AGGARWAL**
(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
27.07.2020

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Khanna Halftone Company

Vs.

Ram Kishore

DR. No.

New No.712/20

27.07.2020

File is taken up today for hearing by way of video conferencing on account of lockdown due to Covid-19 in view of order bearing no. 24/DHC/2020 dated 13.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Ld. Counsel for the petitioner.

In view of the aforementioned order of the Hon'ble High Court of Delhi, only urgent matters are to be taken up due to the Covid-19 pandemic. As such, since the present matter is not an urgent case, it is adjourned to 03.12.2020.

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Tis Hazari Courts, Delhi
27.07.2020

E. No.1041/14

New No.77712/16

27.07.2020

File is taken up today for hearing by way of video conferencing on account of lockdown due to Covid-19 in view of order bearing no. 24/DHC/2020 dated 13.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. D.K. Jain, Ld. Counsel for the petitioner.

Mr. Ashish Kapoor, Ld. Counsel for the respondents.

Ld. Counsel for the petitioner submits that the petitioner does not wish to file any affidavit in response to the assertions made in the application of the respondents which was disposed off by order dated 14.08.2019.

Ld. Counsel for the respondents submits that the respondents want to file an application and therefore, the case may be adjourned.

Request is allowed. To come up on 07.08.2020.

A short date of hearing has been given keeping in mind that the application for leave to defend has been pending since a long time.

Ld. Counsel for the petitioner submits that he will message his e-mail address to the Ld. Counsel for the respondents. Let copy of the application be e-mailed to the Ld. Counsel for the petitioner and to the Court at "arc1.central4220@gmail.com" atleast five days prior to the next date of hearing. Let reply to the application, if any, be supplied to the respondents and be e-mailed to the Court at the aforementioned e-mail address, atleast two days prior to the next date of hearing.

Ahlmad is directed to provide the details required for joining of the court proceedings through video conference on the next date of hearing, to the Ld. Counsel for the parties.

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ARC-1, Central District
Tis Hazari Courts, Delhi
27.07.2020

E. No.974/14

New No.79050/18

27.07.2020

File was not taken up on 24.03.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 27.07.2020.

File is taken up today for hearing by way of video conferencing on account of lockdown due to Covid-19 in view of order bearing no. 24/DHC/2020 dated 13.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Record is perused.

By order dated 27.11.2019, the Hon'ble High Court of Delhi had directed this Court to expedite the proceedings and make an endeavor to dispose off the application for leave to defend within three months from the next date of hearing before this Court.

However, as no one is present, matter is adjourned.

Keeping in view the direction of Hon'ble High Court, a short date of hearing is being given and an opportunity is being granted to the Ld. Counsel for the parties to appear before the Court and address arguments.

To come up on 18.08.2020.

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27.07.2020